

## SUMMARY OF THE PROPOSED TRANSACTION

[In terms of Regulation 13 (1B) of the Competition Commission of India (Procedure in regard to the transaction of business relating to combinations), 2011, as amended on 1 July 2015 (**Combination Regulations**)]

### 1 Name of the parties

1.1 The parties are Clariant India Limited ("**CCL**") and Lanxess India Pvt. Ltd. ("**Lanxess India**", and together with CCL, "**Parties**").

### 2 Type of combination

2.1 The Transaction is an acquisition of assets which falls under Section 5(a)(i)(A) of the Act.

2.2 The Transaction pertains to the acquisition by CCL of Target Business belonging to Lanxess India as an on-going concern on a slump sale basis. The Target Business constitutes the carbon black dispersion plant located in Nagda, Madhya Pradesh.

### **3 Area of activity of the Parties**

3.1 CCL is a public company having its registered office at Behind Reliable Plaza, Thane-Belapur Road, Airoli, Navi Mumbai - 400 70. It is listed on the Bombay Stock Exchange (BSE: 506390) and the National Stock Exchange (NSE: CLNINDIA). CCL belongs to the Clariant Group of Industries.

3.2 Lanxess India, founded in 2004, is a private limited company having its registered address at Plot no: A 162-164, Road No 27, MIDC, Wagle Estate, Thane (W) – 400604. It is a wholly-owned subsidiary of LANXESS Deutschland GmbH and ultimately belongs to the Lanxess Group. Lanxess India's line of business includes the manufacturing and marketing of plastics, rubber, intermediates and specialty chemical.

### **4 Relevant markets**

4.1 Relevant market, for the purposes of the Transaction can be delineated as market for pigment dispersion in India.